

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:6882
ANSWERED ON:08.05.2013
AVIATION COMPANIES FLOUTING RULES
Rawat Shri Ashok Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether certain private aviation companies are not following the directions of the Government while issuing flying licenses and if so, the details thereof;
- (b) whether these aviation companies are not following these directions even after the warning by Government;
- (c) if so, the details thereof and the action taken/proposed to be taken by the Government against these aviation companies;
- (d) whether any surprise inspection has been conducted by the Government in this regard; and
- (e) if so, the details thereof and the outcome thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a): No, Madam. The private aviation companies are not authorized to issue flying licenses and no such instances have come to the notice of Directorate General of Civil Aviation.
- (b), (c), (d) and (e): Do not arise in view (a) above.